

- (ii) A copy of the Annual Report of the Triveni Structural Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-871/68].

**Neyveli Lignite Corporation -Government
Review and Annual Report**

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): I beg to lay on the Table—

(1) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).

(2) A copy of the Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions). [Placed in Library, see No. LT-872/68].

**Mineral Concession (Second Amend-
ment) Rules**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Mineral Concession (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 634 in Gazette of India dated the 1st April, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957. [Placed in Library, see No. LT-873/68].

Notifications under Navy Act

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L.N. MISHRA): Sir, on behalf of Shri M. R. Krishna,

I beg to lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957 :—

(1) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1968, published in Notification No.

S.R.O. 3-E in Gazette of India dated the 30th March, 1968.

(2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1968, published in Notifications No. S. R. O. 4-E in Gazette of India dated the 30th March, 1968. [Placed in Library. See No. LT-874/68].

**Report of Governor and Proclamation
re : Uttar Pradesh**

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, I beg to lay on the Table—

(1) A copy of the Report dated the 10th April, 1968 from the Governor of Uttar Pradesh to the President.

(2) A copy of the Proclamation dated the 15th April, 1968 issued by the President under clause (2) of article 356 of the Constitution varying the Proclamation issued by the President on the 25th February, 1968 in relation to the State of Uttar Pradesh, under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT-875/68].

SOME HON. MEMBERS : Shame, shame.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, इस उद्घोषणा के खिलाफ अपना विरोध प्रकट करने के लिए हम सदन से बाहर जा रहे हैं। चिन्कार है।

12.32 hrs.

Shri Atal Bihari Vajpayee and some other hon. Members then left the House.

ESTIMATES COMMITTEE

Fiftieth Report

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to present the Fiftieth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petroleum and Petroleum Products.